The Punjab Repealing Act, 1960

Act 16 of 1960

Keyword(s):
Repeal of State Laws
THE PUNJAB REPEALING ACT, 1960
(PUNJAB ACT NO. 16 OF 1960)

[Received the assent of the Governor of Punjab on the
4th May, 1960 and was first published in the
Punjab Government Gazette (Extraordinary)
dated the 11th May, 1960.]

AN
ACT

to repeal certain enactments

Be it enacted by the Legislature of the State of Punjab in the
Eleventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Repealing Act, 1960.

2. The enactments specified in the Schedule are hereby repealed.

3. The repeal by this Act of any enactment shall not affect any
other enactment in which the repealed enactment has been applied,
incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or
consequences of anything already done or suffered, or any right, title,
obligation or liability already acquired, accrued or incurred, or any remedy
or proceeding in respect thereof, or any release or discharge of or from
any debt, penalty, obligation, liability, claim or demand, or any indemnity
already granted or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established
jurisdiction, form or course of pleading, practice or procedure, or existing
usage, custom, privilege, restriction, exemption, office or appointment,
notwithstanding that the same respectively may have been in any manner
affirmed, or recognised or derived by, in or from any enactment hereby
repealed;

nor shall the repeal by this Act of any enactment revive or restore
any jurisdiction, office, custom, liability, right, title, privilege, restriction,
exemption, usage, practice, procedure or other matter or thing not now
existing or in force.

1. For Statement of Objects and Reasons, see Punjab Government Gazette
(Extraordinary), 1960, page 585.
<table>
<thead>
<tr>
<th>Year</th>
<th>Number</th>
<th>Short title</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>2</td>
<td>3</td>
</tr>
<tr>
<td></td>
<td></td>
<td><strong>PEPSU ACTS</strong></td>
</tr>
<tr>
<td>1956</td>
<td>4</td>
<td>The Pepsu Malikan Mukbuza (Conferment of Rights) Act, 1956.</td>
</tr>
<tr>
<td></td>
<td></td>
<td><strong>PEPSU ORDINANCES AND FARMANS</strong></td>
</tr>
<tr>
<td>1926</td>
<td>30</td>
<td>Firman-i-Shahi No. 20, dated 19th March, 1926. restricting transfer of land to the extent of 200 Bighas or more whether by mortgage, sale or gift or in any other manner to be made with sanction of Ijlas-i-Khas.</td>
</tr>
<tr>
<td></td>
<td></td>
<td><strong>PUNJAB ACTS</strong></td>
</tr>
<tr>
<td>1939</td>
<td>VI</td>
<td>The Punjab Electricity Act, 1939.</td>
</tr>
<tr>
<td></td>
<td>XIV</td>
<td>The Hackney Carriages Act, 1879.</td>
</tr>
</tbody>
</table>